

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-502**  
IB-1831/ND/2019  
New IA/4386/2021

**IN THE MATTER OF:**

M/S Dinesh Sanitary Store

V/s.

M/s Chandralekha Constructions Pvt Ltd

....Applicant

....Respondent

**SECTION**

U/s 9 IBC

Order delivered on 29.09.2021

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv Sougata Ganguly

For the Respondent : Adv. Mukesh Rana

**ORDER**

**IA/4386/2021:-**

By filing this application, the applicant has prayed for withdrawal of IB-1831/ND/2019 in terms of settlement arrived in between the parties.

Heard. Ld. Counsel for the petitioner and perused the averment made in the application.

Since, the application is not admitted. Hence, we permit the applicant to withdraw the Company Petition No. IB-1831/ND/2019. **Accordingly, the Company Petition No. IB-1831/ND/2019 stands dismissed as withdrawn.**

**With this, the present application i.e. IA/4386/2021 stands disposed of.**

Sd/-

(K.K. VOHRA)  
MEMBER (T)

Chirag

Sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)